

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 1030**

TO BE ANSWERED ON THE DECEMBER 19TH, 2018/AGRAHAYANA 28, 1940 (SAKA)

INHUMAN TREATMENT OF MIGRANTS IN ASSAM

1030. SHRIMATI WANSUK SYIEM:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government has examined the report recently released by Human Rights NGO 'Amnesty India' on the inhuman treatment of migrants in Assam held in detention camps;

(b) whether the report reveals that as on September 25, 2018, 1037 people declared foreigners by the Tribunal are being held in detention camps across Assam; and

(c) whether the report says that the detention camps are cordoned-off portions within jails and there are lack of rules governing the rights of detainees due to which the jail manual acts as a default framework?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) to (c): - Ministry of Home Affairs has not received any report released by Human Rights NGO 'Amnesty India'. Government has issued detailed instructions on 10.09.2014 & 07.09.2018 on setting up of Detention Centres to the States Government including the State Government of Assam and Union Territories. As per the instructions issued, all State Government / Union Territories are required to set up sufficient number of detention centres/holding area/camps out side the Jail premises for restricting the movement of illegal immigrants awaiting deportation due to non-confirmation of nationality.

The detention centres are to be provided with all basic amenities. As per the available report in the Ministry, as on September 25, 2018, 1037 people declared as foreigners by the Foreigners Tribunals are residing in six Detention Centres in Assam pending their nationality confirmation.
